

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW BOMBAY BENCH

(3)

O.A. No. 43/92
T.A. No. -----

198

DATE OF DECISION 10-4-1992

Ankush Shankar Shelar PetitionerMr.S.P.Kulkarni Advocate for the Petitioner(s)

Versus

Union of India and ors. RespondentNone Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. Justice U.C.Srivastava, Vice-Chairman

The Hon'ble Ms.Usha Savara, Member(A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether in needs to be circulated to other Benches of the Tribunal ?

MD

(U.C.SRIVASTAVA)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

O.A.43/92

Ankush Shankar Shelar
C/o. Shri S.P.Kulkarni,
Advocate,
Gunjan, Wadavli,
Ambarnath(E),
Dist.Thane 421 501.

.. Applicant

(4)

vs.

1. Union of India
through
The Director General,
Department of Telecommunication,
Sanchar Bhavan,
New Delhi - 110 001.

2. Chief General Manager,
Telecommunication,
Maharashtra Circle,
Bombay - 400 001.

3. Senior Supdt.
Telegraph,
Traffic Division,
Pune - 411 001.

4. The Supdt.,
C.T.O.,
Pune 411 001. .. Respondents

Coram: Hon'ble Shri Justice U.C.Srivastava,
Vice-Chairman.

Hon'ble Ms. Usha Savara, Member(A)

Appearances:

1. Mr.S.P.Kulkarni
Advocate for the
Applicant.

2. None for the
Respondents.

ORAL JUDGMENT:

(Per U.C.Srivastava, Vice-Chairman)

Date: 10-4-1992

Heard Mr.S.P.Kulkarni for the applicant.

No one has appeared on behalf of the respondents despite service of notice.

2. One of the reliefs that has been claimed by the applicant is that his representation dtd. 14-1-1991 has not yet been disposed of. In the said representation the applicant has claimed that the respondents are sitting tight over the sanctioning of his pensionary benefits to which he is entitled.

(4)

3. Accordingly the respondents are directed to dispose of the representation dtd. 14-1-1991, a reference to which finds place at page 4 para 3(i) of the application, by speaking order taking into consideration the pleas taken by the applicant, within four weeks from the date of communication of this order. No further time shall be granted. The application stands disposed of finally.

to Savarkar
(Ms. USHA SAVARKAR)
Member(A)

U
(U.C. SRIVASTAVA)
Vice-Chairman

MD